THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) Yes Sir.

- (b) Till date an expenditure of ₹ 8.73 lakh has been incurred on project for preparation of Science and Technology Encyclopedia (Vigyan aur Praudyogiki Vishwakosh) in Hindi. The following Officers are involved in the project: (1) Dr. Harish Kumar, Chairman (Retd.), (2) Dr. Pushpalata Taneja, Chairman (Retd.), (3) Professor K. Bijay Kumar, Chairman (Retd.), (4) Prof. Keshari Lai Verma, Chairman, (5) Prof. Avanish Kumar, Chairman, (6) Late Shri Ram Bahadur, Deputy Director, (7) Sri Satyapal Arora, Deputy Director (Retd.), (8) Dr. Ram Krishan Mishra, Assistant Director, (9) Dr. Dharmendra Kumar, Assistant Director, (10) Dr. Ashok N. Selvatker, Assistant Director, (11) Mr. Deepak Kumar, Assistant Director.
- (c) and (d) The project is for preparation of Science and Technology Encyclopedia (Vigyan aur Praudyogiki Vishwakosh) on the subjects of Agriculture and Veterinary, Botany, Zoology, Physics, Chemistry and Information Technology. The work of collection, compiling and finalisation of terms has been completed. The remaining work of composing and type setting is under progress which will take minimum of 6 months for its completion and thereafter it shall be published.

Yoga University in Rajasthan

†710. SHRI RAM NARAIN DUDI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is any Yoga University/college in Rajasthan; and
- (b) if not, whether Government has any scheme/proposed to open any college/university in that State to promote yoga?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) and (b) There is no exclusive Yoga University/College in Rajasthan. At present, there is no such proposal under consideration.

However, to promote the study of Yoga, seventeen Universities and seven Colleges, in the State of Rajasthan, offer programmes in the discipline of Yoga and related subjects.

No Detention Policy

†711. DR. SATYANARAYAN JATIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the details and date of implementation of No Detention

[†]Original notice of the question was received in Hindi.

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THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): The Right of Children to Free and Compulsory Education (RTE) Act, 2009, effective from 1st April, 2010, is implemented throughout the country, except in Jammu and Kashmir for universalization of quality elementary education.

The Right of Children to Free and Compulsory Education (Amendment) Act, 2019 with respect to No detention Policy has come into force w.e.f. 1st March, 2019. The details on amended Section 16 and Section 38 of the RTE Act, 2009 are as under:—

- "16. (1) There shall be a regular examination in the fifth class and in the eighth class at the end of every academic year.
- (2) If a child fails in the examination referred to in sub-section (1), he shall be given additional instruction and granted opportunity for re-examination within a period of two months from the date of declaration of the result.
- (3) The appropriate Government may allow schools to hold back a child in the fifth class or in the eighth class or in both classes, in such manner and subject to such conditions as may be prescribed, if he fails in the re-examination referred to in subsection (2):

Provided that the appropriate Government may decide not to hold back a child in any class till the completion of elementary education.

(4) No child shall be expelled from a school till the completion of elementary education."

In Section 38 of the principal Act, in sub-section (2), after clause (f), the following clause shall be inserted, namely:—

"(fa) the manner and the conditions subject to which a child may be held back under sub-section (3) of section 16."

Education is in the Concurrent List of the VIIth Schedule of the Constitution of India and majority of the schools including private aided and unaided schools are under administrative and financial control/purview of respective State Governments which are also the Appropriate Government under the RTE Act. Accordingly, it is primarily for them to take appropriate action to implement the provisions of the Right of Children to Free and Compulsory Education (Amendment) Act, 2019.